

Allocations for Non-Conventional Energy Sources

158 SHRI PAWAN KUMAR BANSAL : Will the PRIME MINISTER be pleased to state :

(a) allocations made to Union Territory, Chandigarh during each of the last three years for promotion of Non-Conventional Energy Sources; and

(b) the details of progress made in this regard during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) Under the Union Territory plan formulated by the Ministry of Home Affairs Rs. 4.00 lakhs, Rs. 10.00 lakhs and Rs. 15.50 lakhs were allocated to the Union Territory, Chandigarh during the years 1992-93, 1993-94 and 1994-95 respectively for the promotion of non-conventional energy sources. In addition to this, as per proposals received from the Union Territory of Chandigarh Rs. 2.93 lakhs, Rs. 2.91 lakhs, Rs. 14.16 lakhs were also provided under the schemes of Ministry of Non-Conventional Energy Sources for these respective years.

(b) During the above period 5430 Improved Chulhas, 982 Solar Cookers, Solar Water Heating systems with aggregate 17450 liters per day capacity, 7 Desalination systems, 1 Biomass Gasifier, 7 SPV Systems, 5 Family Size and 2 Community Biogas Plants were installed in the Union Territory of Chandigarh.

Metro Railway

159. SHRI SANAT KUMAR MANDAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of West Bengal have sent a proposal regarding extension of 8.5 k.m. project linking Tollyganj with Garia in the Southern Suburb Calcutta being funded by the Central Government;

(b) whether the Union Government have been requested to finance the project; and

(c) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). A proposal was sent by Government of West Bengal in June, 1995 for extending the Metro Railway in Calcutta from Tollyganj to Garia. As a follow up, Government of West Bengal was requested in July 1995 to furnish its comments on certain issues like setting up of a Company to implement the Project; Government of West Bengal's participation in the equity of the Company to the extent of 50%; exempting the properties of the Company from property tax and other applicable State taxes; provision of land for the project at their cost; and the willingness of State Government to bear 50% losses that the system might suffer in its operational stage. However, no comments are forthcoming from the State Government in this regard.

*[Translation]***Posts for SC/ST**

160. SHRIMATI BHAVNA CHIKHLIA :

SHRI RAJ NARAIN :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some posts reserved for SCs and STs are vacant in various departments and undertakings under the Ministry;

(b) if so, the details thereof;

(c) the action being taken by the Ministry for filling up the vacant posts in reserved category;

(d) whether some posts have been filled up in departments and undertakings under the Ministry during the last three years;

(e) if so, the details thereof; and

(f) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

*[English]***Jawaharlal Nehru University**

161. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 247 on November 28, 1995 and state :

(a) the details of flats actually handed over to ISTM by Jawaharlal Nehru University;

(b) the time by which all the accommodation is likely to be handed over to ISTM; and

(c) the details of efforts being made by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

*[Translation]***Atomic Power Generation**

162. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had resolved in 1984 to achieve the target of atomic power generation by 2000 A.D.;

(b) if so, whether the Government have reviewed the progress made so far in this regard;

(c) if so, the details of review thereof; and

(d) the steps taken by the Government to achieve the said target ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (d). Yes, Sir. A target of 10,000 MWe cumulative nuclear installed capacity by the year 2000 was envisaged in 1984 by setting up of additional units of 220 MWe and new designed 500 MWe units. It has not been possible to pursue the target of 10,000 MWe by 2000 AD mainly due to resource constraints and it has, therefore, been decided to curtail the programme to match available resources.

The present installed nuclear power generation capacity in the country is 1840 MWe. Advance procurement of critical and long delivery equipment initiated as part of the 10,000 MWe programme for 4 units of 220 MWe each and 6 units of 500 MWe each has been curtailed and commencement of main plant construction of two units of 500 MWe at Tarapur has been postponed due to financial constraints

With the completion of the two nuclear power projects under construction (4×220 MWe) at Kaiga and Rawatbhata, the cumulative nuclear installed capacity in operation by the year 2000 will be 2720 MWe

[English]

Plywood Industry

163. SHRI SOMJIBHAI DAMOR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Industrial Licence is required for setting up plywood factory under SSI sector;

(b) if so, the details thereof and criteria adopted for issue of such licence;

(c) whether it is open to set up plywood factory based on outside Veneer supplies as raw-materials; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) In terms of the New Industrial Policy, 1991, all industrial undertakings are required to obtain industrial licence for setting up plywood industry, except those small scale industrial undertakings which employ less than 50 workers with the aid of power or less than 100 workers without the aid of power

(b) to (d). Applications for industrial licence for the manufacture of plywood, based on wood as a raw material are considered taking into account, inter alia, recommendations of the concerned State Government, State Forest Department and the Ministry of Environment and Forests regarding availability of wood. Applications based on Veneer as a raw material are also considered on merit.

Overbridge

164. SHRI THYIL JOHN ANJALOSE : Will the PRIME MINISTER be pleased to state :

(a) the progress made so far in the construction of Railway overbridge in Ambalappuzha in Kerala;

(b) the funds earmarked for the project; and

(c) the time by which the work is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) More than 70%. Sir.

(b) Rs. 70.00 lakhs for 1995-96.

(c) June, 1996.

Anand Parbat Industrial Area

165. SHRI INDERAJIT GUPTA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government had declared the area of Anand Parbat, New Delhi as confirming area for the purpose of light industries in August, 1990.

(b) whether some unauthorised persons have grabbed the Industrial Land worth million of rupees in the above said area in Khasara No. 606/364 in connivance with the concerned police officials in the very recent past.

(c) whether LG of Delhi have received some representations from MPs to remove unauthorised encroachments and take immediate action against the concerned police officials; and

(d) if so, the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) In the Master Plan for Delhi-2001 notified on 1.8.90, the Anand Parbat Industrial Area has been included in the areas earmarked for light industries for which redevelopment scheme is required to be prepared after proper survey and appraisal. The industrial units which are safe and compatible with the land use would be considered for regularisation after upgrading the